

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1513 of 2019**

**In the matter of:**

**Kotak Mahindra Bank Ltd.**

**....Appellant**

**Vs.**

**Testtex India Laboratories Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Amit Mahaliyan, Advocate.**

**Respondents: Mr. Prakash K. Panda, Advocate.**

**ORDER**

**12.02.2020:** Learned counsel for Appellant submits that since he received the copy of the reply affidavit filed by the Respondent only two days before, he has not been able to file rejoinder within the given time frame. At his request, time is extended by ten days.

Post the matter 'for admission (after notice)' on **27<sup>th</sup> February, 2020.**

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

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